



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष २, अंक १०४]

शुक्रवार, ऑगस्ट १९, २०१६/श्रावण २८, शके १९३८

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असाधारण क्रमांक २१३

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश

MEDICAL EDUCATION AND DRUGS DEPARTMENT

Mantralaya, G.T. Hospital Campus,
9th Floor, Lokmanya Tilak Marg,
Mumbai 400 032, dated 19th August 2016.

NOTIFICATION

MAHARASHTRA UNAIDED PRIVATE PROFESSIONAL EDUCATIONAL INSTITUTIONS (REGULATION OF ADMISSIONS AND FEES) ACT, 2015.

MED-1016/CR 69/16/Edu-2.—In exercise of the powers conferred by section 23 of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015 (Mah. XXVIII of 2015), the Government of Maharashtra hereby makes the following rules to regulate the admissions to the First year of the Full Time Professional Ayurved, Unani, Homoeopathy, Physiotherapy, Occupational Therapy, Speech Therapy, Prosthetic and Orthotics and BSc. Nursing undergraduate courses in the Unaided Private professional Educational Institutions in the State of Maharashtra, namely;

1. *Short title and commencement.*—(1) These rules may be called the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admission to the Full Time Professional Undergraduate Ayurved, Unani, Homoeopathy, Physiotherapy, Occupational Therapy, Speech Therapy, Prosthetic and Orthotics and BSc. Nursing Courses) Rules, 2016.

(2) They shall come into force with effect from the date they are published in the gazette.

2. *Definitions.*—(1) In these rules, unless the context otherwise requires,-

(a) “Act” means the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015 (Mah. Act XXVIII of 2015);

(b) “Admission Reporting Institution” means a institution where the Candidate shall report for confirmation for admission by submission of documents and payment of fees;

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- (c) "Application Form" means the prescribed form to be filled up online or offline by the candidate for admission to the Courses as defined in clause (f);
- (d) "CAP Seats" means the seats filled in through the centralized process of admission carried out by the Competent Authority;
- (e) "CET" means the Common Entrance Test (CET) conducted for admission to the Courses under this rule;
- (f) "Courses" means the Undergraduate courses in Ayurved, Unani, Homoeopathy, Physiotherapy, Occupational Therapy, Speech Therapy, Prosthetic and Orthotics and Bsc. Nursing, as the case may be, conducted in the State as per the approval of the respective Central Council ;
- (g) "Council" means respective Central Council for the courses.
- (h) "Document Verification Centre" means the city or town declared by the Competent Authority where the document verification is to be conducted.
- (i) "Eligible Candidates" means the candidates who are eligible for different professional courses as notified by the Government, from time to time under sub-section (1) of section 3 of the Act;
- (j) "Region" means the area in respective Statutory Development Board for Vidarbha, Marathwada and Rest of Maharashtra,;
- (k) "HSC" means the Higher Secondary School Certificate (Standard XII) examination conducted by Maharashtra State Board of Secondary and Higher Secondary Education as per provisions of the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965) or its equivalent certificate awarded by a recognised Board;
- (l) "Institutional Quota" means seats available for admission to eligible Candidates at Institution level as declared by the Government or appropriate authority from time to time;
- (m) "*inter-se-merit*" means the order of merit in respect of various classes/category of Candidates;
- (n) "Minority Quota" means seats earmarked for the Minority Community students from within the State of Maharashtra, belonging to the Minority Community to which the institution belongs;
- (o) "MUHS" means the Maharashtra University of Health Sciences established under sub-section (i) of section 3 of the Maharashtra University of Health Sciences Act, 1998 (Mah. X of 1999);
- (p) "Overseas Citizen of India (OCI)" means a candidate or person registered as an Overseas Citizen of India as declared by the Central Government under section 7A of the Citizenship Act 1955 and includes Persons of Indian Origin (PIO).
- Explanation.*—For the purposes of this clause, all the existing Persons of Indian Origin (PIO) cardholders registered under notification of the Government of India, Ministry of Home Affairs No. F.No. 26011/04/98- F. I. dated 19th August 2002 and shall now be deemed to be Overseas Citizens of India (OCI) card holders by virtue of Notification of Government of India, Ministry of Home Affairs, No. 25024/9/2014-F.I. dated 9th January 2015 ;
- (q) "Qualifying Examination" means the Higher Secondary Certificate (12th Standard) or equivalent examination, from an institution situated in the State of Maharashtra with English, Physics, Chemistry and Biology (Botany and Zoology) at the time of examination.

(r) "SSC" means the Secondary School Certificate (Standard X) examination conducted by Maharashtra State Board of Secondary and Higher Secondary Education as per the provisions of the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965) or its equivalent certificate awarded by a recognised Board;

(2) Words and expressions used but not defined in these rules, shall have the same meanings respectively assigned to them in the Act.

3. *Invitation of Application Form.*— The Competent Authority shall invite Online or Offline Application Form, in the form prescribed by it, from the candidates for participating in Centralized Admission Process (CAP) for seeking admission to the Courses for which the CET is required for the respective academic year.

4. *Declaration of medium, pattern, syllabus, schedule, etc. for CET.*—

(1) Subject to the regulation of the respective council, if any, the Competent Authority shall, for the purposes of conducting the CET, declare the following —

- (a) Medium of CET;
- (b) Pattern of CET;
- (c) Mode of CET;
- (d) Schedule of CET;
- (e) Issue of Hall Ticket;
- (f) Declaration of Result, etc.

(g) the detailed schedule regarding the CAP rounds, admission on the basis of Institutional Quota, admission by Minority Educational Institution, and other matters relating to admission; and

(h) any other matter which is, or may be, necessary for the purposes of conducting the CET.

(2) The Syllabus relating to the CET shall be declared by the Competent Authority with prior approval of the Government of Maharashtra.

5. *Candidature Type :*

(1) *Maharashtra State Candidature -*

Type (1)	Eligibility Criteria (2)
(A)	<ul style="list-style-type: none"> (i) The candidate must be an Indian National. (ii) Except for the year 2016 Persons of Indian Origin (PIO) or Overseas citizen of India (OCI), Non Resident Indian (NRI) shall not be eligible. (iii) Except for the year 2016, the candidate should be Domicile of Maharashtra. (iv) The candidate must have completed 17 years of age on or before 31st December of the year of admission to the course. However, for admission to Ayurved and Unani courses, the candidate must have completed 17 years of age on or before 1st October of the year of admission to the course. The Birth certificate indicating name of the candidate, Secondary School Certificate examination i.e. SSC or equivalent examination certificate or School Leaving Certificate endorsing the date of birth may constitute a

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valid proof. (Age eligibility as may be as prescribed by respective Central Council, from time to time)

(v) The candidate must be medically fit.

(vi) The candidate must have passed the SSC or equivalent examination from an Institution situated in the State of Maharashtra. However, except for the year 2016, candidate who has passed SSC or equivalent examination from an institute situated outside Maharashtra State and HSC or equivalent examination from an institute situated within Maharashtra State is eligible for seeking admission to the courses, provided that he or she is Domicile of Maharashtra.

(vii) The candidate must have passed the qualifying examination.

(B) Exception for clause (A) (vi) for SSC or clause (A) (vii) for HSC or equivalent examinations for children of employees of the Government of Maharashtra or its Undertakings :—

i. The children of such employees of the Government of Maharashtra or its undertaking who have joined service since beginning at a place situated outside the State of Maharashtra but who have been transferred to a place situated within the State of Maharashtra shall be eligible for admission even though such children might have passed the SSC or HSC or equivalent examination from the recognized Institutions situated outside the State of Maharashtra; provided that, such employee of the Government of Maharashtra or its Undertaking must have been posted or transferred or deputed at a place of work located in the State of Maharashtra and also must have reported for duty i.e. joined the duty before the last date of submission of preference form.

ii. The candidates belonging to the aforesaid category at (i) above shall be required to produce the requisite certificate from the office at which such employee of Government of Maharashtra or its undertaking has reported for duty, as a proof that such employee has joined the office and/or reported for duty before the cut-off date for eligibility, i.e. the last date of submission of Preference Form. The certificate shall contain full name of the employee, designation, transfer or posting order number and date, date of joining and present status of posting. A copy of transfer or posting order should also be produced at the time of filling the preference form.

iii. The children of such employees of Government of Maharashtra or its undertaking who have been transferred or deputed to a place situated outside the State of Maharashtra or who have returned to the State of Maharashtra after initial transfer or deputation shall be eligible for admission even though such children might have passed the SSC or HSC or equivalent examinations from the recognized Institutions situated outside the State of Maharashtra.

iv. The candidates belonging to the aforesaid category at (iii) above shall be required to produce the requisite certificate from the office at which such employee of Government of Maharashtra or its undertaking has reported for duty, as a proof that such employee has joined the office and/or reported for duty before the cut-off date for eligibility, i.e. the last date of submission of Preference Form. The certificate shall contain full name of the employee, designation, transfer or posting order number and date, date of joining

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and present status of posting. A copy of transfer or posting order should also be produced at the time of filling the preference form.

(C) Exception for clause (A) (vi) for SSC or for clause (A) (vii) for HSC or equivalent examinations for Children of employees of the Government of India or its undertaking :—

- (i) The children of the employees of Government of India or its Undertaking shall be eligible for admission even though they might have passed the SSC and/or HSC or equivalent examination from the recognized Institutions situated outside the State of Maharashtra; provided that, such an employee of Government of India or its undertaking must have been transferred from out of Maharashtra state and posted at a place of work, located in the State of Maharashtra and also must have reported for duty, i.e. joined the duty before the last date of submission of preference form.
- (ii) The candidates belonging to the aforesaid category at (i) above shall be required to produce the requisite certificate from the office at which such an employee of Government of India or its undertaking has reported for duty, as a proof of the fact that such employee has joined the office or reported for duty before the cut-off date for eligibility, i.e the last date of submission of preference form. The certificate shall contain full name of the employee, designation, transfer and posting order number and date, date of joining and present status of posting. A copy of transfer and posting order should also be produced at the time of filling the preference form.

(2) *Minority Candidature.*—The Maharashtra domiciled Candidate belonging to a particular linguistic or religious minority community from within the State fulfilling eligibility criteria as per sub-rule (1) of rule 5 shall be eligible under this category.

(3) *NRI Candidature.*—The candidate who fulfils the conditions as defined in clause (n) of section 2 of the Act shall be eligible under this category.

6. *Eligibility.*—

(a) *Eligibility Marks for Admission to BAMS or BHMS or BUMS or BPTth or BOTH or BASLP or BP&O and B.Sc. Nursing.*—The eligibility for admission to the first year of the course shall be such as notified by the Government under sub-section (1) of section 3 of the Act. Candidates shall be selected to above stated courses on basis of merit in CET.

(b) *Additional eligibility For BUMS.*—The candidate should have passed SSC or equivalent examination from the recognized board with Urdu or Arabic or Persian Language as one of the subject, OR as prescribed by respective council from time to time.

(c) *Cut-off date for eligibility.*—The eligibility of the candidate shall be determined or decided for all purposes including for applicability of all these Rules and Regulations by considering the last date of submission of preference form as the cut-off date. It is made abundantly clear that if a candidate is found ineligible as on the last date of submission of preference form, in terms of these Rules and Regulations, and if such ineligible candidate acquires the requisite eligibility after the aforesaid cut-off date i.e. after the last date of submission of preference form, such subsequent acquisition of eligibility will not make an ineligible candidate eligible for any purpose whatsoever, much less for the purpose of admission.

7. *Sanctioned Intake Seats for various Courses.*—The Sanctioned Intake for First Year of undergraduate Medical and Dental Course shall be as per the approval given by the Authority which is competent for giving approval to respective courses and affiliation given by the MUHS.

8. *Allocation of Seats.*—The percentage of allocation of seats for various types of candidates through CET for First Year of the Courses shall be as per the respective Central Council regulations, and in accordance with the policy of the Government as specified in the Schedule.

(1) *Maharashtra State Candidature Seats.*—The Candidates having Maharashtra State Candidature as specified in sub-rule (1) of rule 5, shall be eligible for these seats.

(2) *Minority Candidature Seats.*—The Candidates having Candidature mentioned in sub-rule (2) of rule 5 shall be eligible for these seats as specified in the Schedule. These seats shall be filled in accordance with the provisions of sub-section (2) of section 6 of the Act.

(3) *Institutional Quota Seats.*—The Institution can admit Eligible Candidates against 15 percent of the Sanctioned Intake, as per the Schedule, subject to following conditions, namely:—

(i) the candidates having candidature mentioned in sub-rules (1), (2) and (3) of rule 5 shall be eligible for these seats, as may be applicable;

(ii) the NRI Candidates shall be admitted under the Institution quota seats, subject to the approval by Admission Regulating Authority;

(iii) if the seats reserved for the NRI remains vacant, those vacant seats may be filled in by the Institution, from the Eligible Maharashtra State Candidature as given in sub-rules (1) and (2) of rule 5 on the basis of *inter-se-merit* of CET.

9. *Distribution of Seats-* The distribution of seats shall be allotted by the Competent Authority;

(i) *Distribution of Seats in State level 30 percent Quota.*— Out of the seats at the disposal of the Competent Authority, 30 percent of such seats shall be first made available for candidates from the State and these seats shall be filled on the basis state merit list of CET. There shall be constitutional and female reservations in these seats as per prevailing rules;

(ii) *Distribution of seats in Regional level 70 percent Quota.*— After the exclusion of State level 30 percent quota seats, referred in (i) above, the remaining 70 percent seats from the colleges situated in the respective region shall be filled from amongst the Candidates who have passed HSC, subject to the constitutional and female reservation as per prevailing rules.

(iii) *Criteria for 70 percent Regional Quota seats for candidates who have passed qualifying examination from Maharashtra State.*— Region of the candidates for selection under 70 percent regional quota seat will be the region from where he or she has passed HSC or equivalent examination;

(iv) *Criteria for 70 percent Regional Quota for candidates who have passed qualifying examination from Institution situated outside Maharashtra State.*— For candidates who have passed qualifying examination from Outside the State of Maharashtra:

Sr. No.	Quota / Type of candidate	Region for 70 percent regional quota
(1)	(2)	(3)
1	State Government employee - Eligible under <i>rule 5(1) (B)</i> (Transferred out of Maharashtra)	Parents region of posting before transfer/deputation
2	State Government employee - Eligible under <i>rule 5(1) (B)</i> (Transferred back to Maharashtra)	Parents region of posting
3	Central Government employee - Eligible under <i>rule 5(1) (C)</i>	Parents region of posting

(v) Selection to Medical and Dental courses at the Private Unaided institutions through CAP shall be subject to permission or approval or affiliation from, (1) Government of India; (2) Respective Central Counsel; (3) Government of Maharashtra; and (4) MUHS. The “intake capacity” at a particular college shall be the ‘minimum number of seats’ permitted by the above said authorities;

(vi) As per Maharashtra Private Professional Educational Institutions (Reservation of seats for admission for SC, ST, Denotified Tribes -Vimukta Jatis, NT and OBC) Act, 2006 (Mah. XXX of 2006) dated 1st August 2006, 25 percent seats of the total intake capacity of Unaided Private Professional Educational Institutions shall be allotted to the constitutional reservation category candidates;

(vii) There shall be 30 percent State and 70 percent Regional Quota for Ayurved and Homoeopathy undergraduate courses, from the seats available at the disposal of Competent Authority. There shall be 30 percent female reservation under both.

(viii) All the seats for BUMS, BPTb, BOTb, BASLP, BP&O and B.Sc. (Nursing) courses will shall be filled by the candidates from the State Level Merit List only. There will not be 70 percent regional quota for these courses;

10. *Preparation of Merit List.*—The Competent Authority shall conduct the examination, evaluate the answer sheets and declare the result;

(i) *Preparation of Merit List for Selection to the Courses.*—Merit list for selection to course shall be prepared on the basis of Marks obtained by the candidate at the CET. The state merit list will be in descending order of merit of CET. The merit list shall indicate state merit list number, regional merit list number, category merit list number.

(ii) *Tie-breakers.*—In case of equal marks at the CET, the following procedure shall be adopted for deciding *inter-se-merit*,

First level.—A candidate with higher marks in Biology at the CET Examination shall be preferred, if the tie still persists then:

Second level.—A candidate with higher marks in Chemistry at the CET Examination shall be preferred, if the tie still persists then:

Third level.—A candidate with higher percentage of aggregate marks at the SSC or equivalent examination shall be preferred, if the tie still persists, then:

Fourth Level.—An older candidate shall be preferred over a younger candidate.

(iii) *Method for calculating NRI merit* - The merit list for NRI Candidates stated at sub-rule (3) of rule 5 shall be prepared on the basis of the percentage of marks of Qualifying examination.

11. *Centralised Admission Process (CAP).*—

(i) The Unaided Private Professional Educational Institution shall admit Candidates through the Centralised Admission Process (CAP) as referred in sub-section (3) of section 3 of the Act. The stages of CAP shall be as mentioned below, namely:-

(a) display or publication of college wise, subject wise and category wise distribution of seats on website;

(b) display or publication of Time Schedule and Venue for preference form filling process on website;

(c) display or publication of Brochure of Preference Form filling and counselling process for admission to Courses;

(d) verification of documents and endorsement of eligibility of the successful candidates for the admission process at the document verification centers i.e. Mumbai, Pune, Aurangabad and Nagpur followed by filling up of Preference Form by the eligible candidates;

(e) display or publication of allotment of seats for Round-I of CAP by way of computerised process and joining of the candidates at respective institution as per the allotment within stipulated time;

(f) display or publication of subsequent computerised round(s) if seats remain vacant after completion of CAP Round-I;

(ii) Candidate shall be given a chance to retain a seat that has been allotted, by way of status retention form at the end of each CAP round. If a Candidate accepts the offered seat and he do not want to participate in any further rounds of seat allocation, such candidate shall not be considered in subsequent rounds of admission.

12. CAP allotment stages and process of allotment —

Allotment of seats under CAP shall be made in the following manner—

(1) Maharashtra State Candidature ; The stages of computerised allotments are as follows :—

Stage : I : For all the Candidates,—

(a) All the Candidates belonging to various categories shall be considered for allotment of seats as per their *inter-se merit*.

(b) The Minority category candidates shall be considered for allotment in Open Category seats by virtue of their *inter-se merit* and in Minority Quota seats by virtue of merit in their respective minority community to which the institution belongs.

(c) Backward Class Category Candidates shall be considered for allotment in Open Category seat by virtue of their *Inter-se merit* or in their respective Category of reservation, if Open Category seats are not available at their merit.

(d) SBC Category Candidates shall be considered for allotment in Open Category seat by virtue of their *inter-se merit* or in OBC Category seats, if Open Category seats are not available at their merit.

Stage : II : For respective groups of Backward Class Category Candidates,—

inter-se-merit amongst the reserved categories shall be operated at the end of each round if necessary against the unfilled reserved category seats as per merit and choice of the reserved category candidates. The seats remaining vacant from various category shall be filled in during *inter-se-merit* admission process as follows :—

(a) The remaining vacant seats shall be filled from among the candidates of their respective group of that particular Region where the vacancies exist, by *inter-se* Regional merit. The groups are as follows :—

Group I

(i) Scheduled Castes and Schedule Caste converted to Buddhism (S.C.)

(ii) Scheduled Tribes (S.T.)

Group II

- (i) Vimukta Jati (DT) (A)
- (ii) Nomadic Tribes [NT (B)]

Group III

- (i) Nomadic Tribes [NT (C)]
- (ii) Nomadic Tribes [NT (D)]
- (iii) Other Backward Classes (OBC) including SBC.

(b) If the seats still remain vacant, then the seats shall be filled from,—

(i) amongst the candidates of all categories mentioned above of that particular Region where the vacancies exist, by *inter-se* Regional merit. If the seats still remain vacant then the seats shall be filled,

(ii) amongst the candidates of the common merit list of the concerned Region. If the seats still remain vacant then the seats will be filled,

(iii) amongst the candidates of the common merit list of the *inter-se* state merit.

(c) the candidate should have claimed the constitutional reservation in the original application form. The candidates belonging to the backward class categories will be required to submit the Caste Certificate at the time of submitting the preference form, failing which the category claimed, shall not be granted and the candidate will be treated as general candidate.

(d) The candidates belonging to SC, ST, VJ/DT(A), NT-B, NT-C, NT-D, SBC, OBC categories shall be required to submit the Caste Validity Certificate or proof of application made for obtaining caste validity certificate at the time of submitting the preference form, failing which the category claimed, shall not be granted and the candidate shall be treated as a general candidate. However in case the certificate is not issued by the authorities till the date of submission of preference form, and the candidate is in possession of proof of application for validity of caste he or she shall be allowed to fill the preference form, provided he or she submits the proof of such application made. All such candidates will have to submit an undertaking as per the Proforma provided during counselling. Admission secured by an applicant with pending claim shall stand cancelled if the said claim is invalidated by the scrutiny committee.

(e) Non-Creamy Layer Certificate : A candidate belonging to VJ/DT(A), NT-B, NT-C, NT-D & OBC (including SBC) shall be required to produce Non-Creamy Layer Certificate valid upto 31st March of the following year of the CET examination, at the time of filling the preference form and also at the time of admission, failing which the category claim shall not be granted. It is mandatory to produce Non-Creamy Layer Certificate at the time of filling the preference form.

(f) 30 percent seats at the disposal of the Competent Authority shall be reserved for female candidates in all the courses. The female reservation shall be provided in 30 percent State seats and 70 percent regional seats of concerned category. If requisite number of female candidates are not available then these seats shall be offered to male candidates of respective category.

Stage III : For all Backward Class Category Candidates,—

If the seat reserved for group of Backward Class Category Candidate remains vacant, such seat shall be considered for allotment to the Candidate of *inter-se-merit* of all Backward Class Category candidates taken together.

Stage : IV: If the seat reserved for Backward Class Category Candidate remains vacant, such seat shall be considered for allotment to the Candidate of General *inter-se-merit*.

(2) *Minority Candidature.*—The stages of computerised allotments are as follows :—

(a) The Minority Category candidate shall be considered for allotment in Open category seats by virtue of their *inter-se merit* and in Minority Quota seats by virtue of merit in their respective minority community to which the institution belongs.

(b) For minority seats, *inter-se-merit* shall be operated at the end of each round if necessary, against the unfilled minority category seats as per merit.

(c) Amongst the total seats at Unaided Private Professional Educational Institution, which are declared as “Minority Institutions” by the State Government, the seats distribution shall be as mentioned in schedule.

13. *Selection process through CAP round.*—The Unaided Private Professional Education Institution shall admit candidates through the centralised admission process is below :—

(a) The selection of the candidates shall be made on the basis of preferences given by the candidates. Only a limited number of meritorious candidates shall be called for Counselling and asked to fill the preference form. The Counselling Sessions are not meant for instant seat allocation at these offices. During these sessions candidates are helped in exercising their preferences for various courses, and the institutions. Seat allocation shall be made centrally at a later date on the basis of CET merit list, eligibility and preferences exercised by the candidates.

(b) The preference form shall be available at the office of the Document Verification Center as notified by Competent Authority. The duly filled preference form should be submitted at the same office. The candidate shall submit only one preference form. Submission of more than one form shall lead to disqualification.

(c) There shall be one or more rounds of selection of candidates depending on the availability of vacant seats. The selection shall be on the basis of merit and the preferences submitted by the candidates in their preference form. For second or subsequent round no separate preference form shall be filled by the candidate. The choices of courses and colleges, once entered in the record or data, after verification by the candidate, shall be final and irrevocable. This final data shall be used in entire selection process for the admission to first year Courses for the same academic year only.

(d) The CET merit list shall be operated from State Merit List *Number-One* onwards in each round of selection. The candidate getting selected in previous round shall considered for betterment in the subsequent round. The betterment herein means the higher preference exercised by the candidate. The shift in such betterment shall be compulsory and mandatory except for those who have filled ‘Status Retention Form.’ Such a candidate who has filled Status Retention Form shall not be considered for any subsequent rounds of selection process for the same academic year. The last date for filling Status Retention Form will be notified along with the selection list of each CAP round.

(e) After concluding the first round, for the further rounds candidates who have been allotted seats in the earlier rounds and joined the course, as also the candidates who have not been allotted any seat, shall be eligible. In the subsequent rounds, betterment chances shall be given to the candidates who have already been allotted seats.

(f) It is hereby made abundantly clear that shifting on account of a better choice given by a candidate in any round, shall be effected only and only if such a candidate in the subsequent rounds is found entitled for 'change of course' or a 'change of college'. Mere possibility of a 'change in category' on account of availability of seat in the same college and/or same course in the further rounds shall not amount to betterment as such and therefore, no shifting shall be effected in such an eventuality. Such a 'change in category' shall include *inter-alia* change from reserved category to open category or vice-versa. The shift in such betterment shall be compulsory and mandatory, except those who have filled Status Retention Form.

(g) Based on preferences given, the seat will be allotted on merit and the allotment will be displayed on website.

(h) Candidates as per allotment should report alongwith all original certificates and a set of attested photocopies of all requisite document at allotted college within the prescribe time. The Dean/Principal should verify all the original documents before finalizing the admission.

(i) While filling the seats for any college or institution, 30 per cent. State quota seats shall be filled first followed by 70 per cent. regional quota seats .

(j) *Earmarking for reserved category candidates* .— Reserved category candidate entitled to admission on the basis of merit in an open category seat will have the option of taking admission either against his respective category seat or on an open category seat. If he opts for the reserved category he will be deemed to have been admitted as an open category candidate and not as reserved category candidate. In such case the particular seat in the college where he was eligible for admission against open seat shall be earmarked for a candidate belonging to the respective reserved category. Such earmarked seat will be made available immediately to the successive reserved category candidate from the same category merit during the counselling.

(k) A candidate who is selected but does not join the college or cancels the admission after joining, is not eligible for further selection process.

(l) Seats that have arisen or fallen vacant after the first round shall be made available at the second round of selection on the basis of preference form already submitted. No new preference form shall be required to be filled in for any subsequent rounds. The vacancy position shall be made available on website before commencement of the next round.

(m) The *inter-se* round shall be conducted for remaining vacant seats from the category as per rule 12 (1), if necessary at the end of each round.

(n) The cut-off date for Course will be as prescribed by the respective Central Council from time to time.

14. *Disqualification for Admission*.—The selected candidates, who cancel their admission after the cut-off-date of respective course, shall not be eligible to appear at CET examination for subsequent two years.

15. The fee for the course shall be paid at the respective college by Demand Draft from any Nationalised or Scheduled Commercial Bank in favour of Dean or Principal of College, as applicable.

(a) *Refund of Fees by the College after change of College or Course or Cancellation of admission*.—The candidate who has been admitted and desires to cancel the admissions shall

submit application to the respective college or institute to cancel admission. The refund of fees to such candidate admitted in the college shall be made after deduction as under :—

- (i) Before cut-off date as declared by MCI or DCI - Rs.1500 (Rs. One thousand five hundred only) to be deducted and rest of the fees to be refunded;
- (ii) On or after cut-off date as declared by respective Central Council -No refund of fees;
- (iii) The Dean or Principal of the college shall be responsible for making refund of the fees, after receiving cancellation letter from the candidate. If the candidate expires or becomes invalid within 90 days from the date of admission, no deduction shall be made.

16. *Institution Level Round.*—If the seats remain vacant after all CAP Rounds, the said seats shall be filled in by the institution through Institution Level Round with the prior approval of the Competent Authority. The institute shall invite applications from desirous candidates who are declared eligible in the CET. The admission shall be granted by the institution strictly on the basis of *inter-se-merit* of the CET as per the instructions from the Competent Authority.

17. *Cancellation.*—The selected candidate must join the college at which he or she is selected, on or before the date prescribed by the Competent Authority, failing which his or her admission shall stand cancelled. The selected candidate who has joined the college and wants to cancel the admission should cancel it, at the respective college. The college shall accept the cancellation letter and inform the Competent Authority alongwith copy of the cancellation letter immediately.

18. *Approval of Merit List and Admitted Candidates List.*—

(1) After completion of Admission process every Unaided Private Professional Educational Institution shall submit the Admission- approval proposal to the Directorate of Medical Education and Research or the Directorate of Ayush, as the case may be and the Admission Regulating Authority in accordance with the sub-section (5) of section 9 of the Act.

(2) The admission-approval proposal shall include the list of all candidates admitted under Reservation, marks at qualifying examinations etc., as well as the required documents including list of candidates who have applied and list of admitted candidates at institution level.

19. *Conduct and Discipline:*

(a) Failure of the candidate in making full and correct statements in the application form or suppression of any information would lead to disqualification of the candidate, even at later date. Such a candidate shall be debarred from the entire selection process.

(b) It is responsibility of every candidate to submit proper documents. Any attempt to submit documents which are not genuine will lead to cancellation of the admission of the candidate, forfeiture of the fees, deposits and expulsion of the candidate from the college by the Competent Authority or by his authorised official. The name of such candidate/s shall be deleted from the State Merit List and he or she shall not be eligible for further rounds of the selection process and shall be debarred from the selection process.

(c) The student while studying in the Health Sciences Courses, if found indulging in antinational activities, unlawful activities or ragging in any form, contrary to the provisions of Acts and Law enforced by the Government, shall be liable to be expelled from the college by the Dean or Principal of the College.

(d) Pursuant to orders in Writ Petition (Civil) No. 656 of 1999, the Hon'ble Supreme Court of India, has directed the Ministry of Human Resources Development, Government of India, to take all necessary steps to curb the menace of ragging and take severe action against the students involved in such activities.

(e) As per the provisions of the Maharashtra Prohibition of Ragging Act of 1999 (Mah. XXXIII of 1999), students indulging in ragging shall be liable to be punished under the Act.

(f) In case of dispute arising relating to the issues dealt herein above shall be dealt with, by the Competent Authority.

Schedule

Sr. No.	Type of Institution	Percentage of seats to be filled through the State Common Entrance Test Cell	Institutional Quota (Including NRI Quota)
(1)	(2)	(3)	(4)
1	Unaided Private Professional Educational Institutions (excluding Minority Institutions).	85%	15%
2	Unaided Minority Educational Institutions.	85% for Minority Community, however unfilled seats will be filled by Non-minority candidates	15%

By order and in the name of the Governor of Maharashtra,

ANJALI V. AMBHIRE,
Deputy Secretary to Government.